NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No.522/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17th October 2017, 10.30 A.M

	Name of the Company		D K S Logistics Pvt.LtdVersus-		
			Mangalam Timber Procucts Ltd.		
	Under Section		9 IBC		
	SI. No.	Representa	nation of Authorized Appearing on behalf of Signature with date TTERS)		
	1. AKHILESH KUMAR SHRIVASTAVA (Applicant 2. SHAKEEL MOHAMMED AKHTER) Applicant 17/10/00/7				17/10/00/7
	1. Hr Richar Boneigee - course				kells
	2. Mr Kowked exercany - Corporate Debier 17/10/17				

ORDER

Ld. Counsel for the operational creditor and the corporate debtor are present.

Ld. Counsel for the corporate debtor sought leave of the court for filing Vakalatnama. Prayer is allowed. Vakalatnama may be taken on record. Corporate debtor may file Vakalatnama within 3 days. Reply, if any, may be filed within 7 days with a copy in advance to the petitioner. Thereafter, rejoinder, if any may be filed within 3 days.

List the matter on 09/11/2017.

(Jinan K.R.)

Member (J)

(Vijai Pratap Singh)

Sd

Member (J)